

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED THE 14th July, 1976.

NOTIFICATION
(INCOME-TAX)

No. 1393 (F.NO. 187/2/74-IT(AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following amendments to the schedule appended to its notification No.679 (F.No.187/2/74-IT(AI) as amended from time to time.

Existing entries under columns (1), (2) and (3) against S.Nos. ~~1 & 1-A~~ shall be substituted by the following entries:-

| INCOME TAX COMMISSIONERS (1) | HEADQUARTERS (2) | JURISDICTION (3) |
|------------------------------|------------------|--|
| 1. Amritsar | Amritsar | 1. District-I, Amritsar. 2. District-II, Amritsar. 3. Central Circle, Amritsar. 4. Special Circle, Amritsar. 5. Estate Duty-cum-Income-tax Circle, Amritsar. 6. Gurdaspur. 7. Pathankot. 8. Srinagar. 9. Estate Duty-cum-Incometax Circle, Srinagar. 10. Jammu. |
| 1-A. Jullundur | Jullundur | 1. District-I, Jullundur. 2. District-II, Jullundur. 3. Estate Duty-cum-Incometax Circle, Jullundur. 4. Batala. 5. Hoshiarpur. 6. Phagwara. 7. Bhatinda. 8. Ferozepur. 9. Moga. 10. Abchar. |

This notification shall take effect from 15-7-1976.

(M. SHASTRI)

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

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(M. SHASTRI)
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